

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1339 OF 2019
(ARISING OUT OF SLP (C) NO. 12467 OF 2018)

MAINUL HOQUE ... Appellant(s)

Versus

THE UNION OF INDIA & ORS. ... Respondent(s)

O R D E R

- 1) Leave granted.
- 2) Having gone through the pleadings, in particular, the counter affidavit filed by the State of Assam, we think it fit on the facts of this case to transfer the pending proceedings before the Foreigners' Tribunal No. 2, Kamrup (M) at Hedayatpur, Guwahati to the Foreigners' Tribunal at Karimganj.
- 3) Accordingly, the impugned order is set aside. The appeal is allowed to the aforesaid terms.
- 4) Pending applications, if any, stand disposed of.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(NAVIN SINHA)

New Delhi,
Dated: January 29, 2019.

ITEM NO.15

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12467/2018

(Arising out of impugned final judgment and order dated 12-01-2018
in WPC No. 148/2018 passed by the Gauhati High Court)

MAINUL HOQUE

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

Date : 29-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. Jaideep Gupta, Sr.Adv.
Mr. A. K. Talukdar, Adv.
Mr. Mansoor Ali, AORFor Respondent(s) Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, AAG
Mr. R.K. Verma, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. B.V. Balram Das, AOR

Mr. Shuvodeep Roy, AOR
Mr. Somnath Banerjee, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

Pending applications, if any, stand disposed of.

(MANAV SHARMA)
COURT MASTER (SH)(SANTOSH KUMAR)
COURT MASTER (NSH)

(Signed order is placed on the file.)